

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CALCUTTA

No. M.A. 247 of 98
M.A. 248 of 98
(O.A. 664 of 97)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. B.P. Singh, Administrative Member

UNION OF INDIA AND ORS.

VS

TARAK NATH MUKHERJEE & ORS.

For the applicant : Ms. K. Banerjee, counsel (respondents in O.A.)

For the opposite party : Mr. R.K. De, counsel

Heard on : 14.01.99

Order on : 14.01.99

ORDER

D. Purkayastha

Heard 1d. counsel of Ms. Banerjee on behalf of the applicant (respondents in O.A.) over an application filed by them for extension of time for implementation of the judgment passed on 19.11.97. It is admitted by the applicants (respondents in O.A.) that they did not file application before the expiry of the period granted by the Tribunal and it has been filed after expiry of the period as granted by the Tribunal in the order itself. Ms. Banerjee submits that the application has been filed after 10 days of the expiry of the period. Original respondents applied for condonation of delay.

2. We have considered the submissions of the 1d. counsel of both the parties. Mr. De appears on behalf of the opposite party. We condoned the delay for the interest of justice and law and the respondents (in O.A.) are allowed another three months time to implement the judgment subject to condition that the